

Central Administrative Tribunal  
Principal Bench: New Delhi

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R.A. No. 2/2000 in  
O.A. No. 2919/97 &  
C.P. No. 186/99

New Delhi this the 13<sup>th</sup> day of January, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)  
Hon'ble Mr. R.K. Aahooja, Member (A)

Vijay Kumar Verma,  
S/o Shri Ram Dhani Verma,  
55, Beliganj,  
Behind Mansha Devi Mandir,  
Rae Bareli-229 001.

....Applicant

Versus

Union of India, through

1. The Chairman,  
Railway Board,  
Ministry of Railway,  
New Delhi.
2. The Chairman,  
Railway Recruitment Board,  
Central Railway  
Mumbai-400 008
3. The General Manager,  
Central Railway,  
Mumbai C.S.T.

...Respondents

ORDER (By Circulation)

By Reddy, J.-

We do not find any material error on the  
face of the record.

2. The ~~only~~ question that was raised in  
the C.P. was whether the applicant has been  
served by the call letter to appear for the  
interview ? The case of the applicant was that he  
has not been served, hence he could not attend the  
interview. This question has been considered by  
us on the basis of the material on record. The  
applicant has raised questions in the present R.A

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as to the appreciation of material on record.

These questions cannot constitute a valid ground for review.

3. The question as to the application of the new rules for appointment has also been addressed <sup>to us</sup> but we declined to consider the same in view of the limited jurisdiction, we have to exercise in contempt matters.

4. The R.A., therefore, fails and is accordingly dismissed in circulation.

*R.K. Ahooja*  
(R.K. Ahooja)

Member (A)

cc.

*V. Rajagopala Reddy*  
(V. Rajagopala Reddy)  
Vice-Chairman (J)